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9/7/15

**RAJASTHAN HIGH COURT, JODHPUR**

**C I R C U L A R**

No.03/P.I./2015

Date: 07.07.2015

Sub: Physical verification of cases to streamline statistics of pending cases on NJDG & Quarterly returns

Hon'ble E-Committee, Supreme Court of India has observed on the basis of data available on NJDG Portal that there is huge difference in number of pending cases shown on NJDG Portal and number of pending cases shown in Quarterly Statements, and re-iterated to physically verify the number of pending cases at each and every court and simultaneously, make ensure of complete data entry of backlog cases, new cases and disposed off cases.

Therefore, it is enjoined upon all the Presiding Officers of all the courts/ tribunals of State of Rajasthan to exercise physical verification of pending cases and their correct and regular entries on National Core-CIS and uploading the same on NJDG. On failure or reluctance or negligence by the concerned official, appropriate disciplinary action be taken against him.

Henceforth, it is also required to ensure that physically verified status of pending cases in quarterly returns may be in consonance with the status reflected on NJDG portal for the period related to such quarter and affix a Note to this effect.

By Order

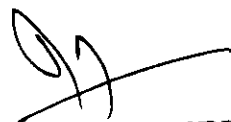


REGISTRAR GENERAL

Date: 07.07.2015

No. 705

Copy forwarded to All the District & Sessions Judges with the request to circulate it amongst all the Presiding Officers of Subordinate Courts, Special Courts, Tribunals and designated courts of their Judgeship.



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